

ITEM NO.69 REGISTRAR COURT. 1 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. SANJAY PARIHAR
Petition(s) for Special Leave to Appeal (C) No(s). 1306/2017
SHREE KANT Petitioner(s)

VERSUS
GULAICHI (DEAD) THROUGH LRS AND ORS Respondent(s)
(with office report)
Date : 07/04/2017 This petition was called on for hearing today.
For Petitioner(s)
Ms. Manita Verma, Adv.
Mr. Devashish Bharuka, Adv.

For Respondent(s)
Mr. Vikas K. Singh, Adv.
Mr. T. N. Singh, Adv.

UPON hearing the counsel the Court made the following

O R D E R

The Ld. Counsel for respondent Nos.2 to 5 seeks time to
file counter affidavit. Be filed within four weeks.
Notice as regards respondent No.1 not duly served. The
Ld. Counsel for the petitioner to take fresh steps for
effecting service on respondent No.1 within two weeks.
Respondent No.6 is stated to have expired. The Ld.
Counsel for the petitioner to take steps for bringing on
record the legal representatives of the deceased respondent
No.6 within two weeks.
List again on 5.5.2017.
(SANJAY PARIHAR)

Registrar